

[Shri A. M. Thomas]

labour in Cochin Port belonging to rival trade unions clashed over the question of unloading cargo. I have tabled a short-notice question concerning this matter, so that all the details may be obtained.

Mr. Deputy-Speaker: He has given his own information. An hon. Member tabled an adjournment motion and another hon. Member has tabled a question. There is no harm. He comes from that area. Nobody exactly knows what happened except for what has appeared in the papers.

So far as this matter is concerned it does not appear that any incident took place within the port premises. I also read the news. I looked into the newspaper report. Some people were arrested there on account of having created some trouble which arose on the clash of two sections of the rival unions over the question of unloading cargo. They were taken into custody; they were locked up in the Police Station. A number of persons pelted stones and then the police opened fire. That is the information in the newspaper.

Now it is admitted by Mr. Punnoose that the firing did not take place inside the port premises. It is outside and therefore that is a matter of law and order.

Further this does not relate to any of the employees of the port as such. Two contractors were employed who have got some employees under them; it is a quarrel between them. Under those circumstances I do not think that we are concerned with this matter. Of course, the Central Government may take into consideration the law and order question. It is for them to consider it.

Regarding the recognition of the Unions and so on, I am afraid, I cannot give permission to move this adjournment motion.

LEAVE OF ABSENCE

Mr. Deputy-Speaker: I have to inform hon. Members that I have received the following letter from Shri Gulzarilal Nanda:

"I am undergoing treatment at Trichur and shall not be able to attend the current session of the House of the People. I, therefore, request that I may be granted leave of absence from the current session of the House of the People."

Is it the pleasure of the House that leave be granted to Shri Gulzarilal Nanda to be absent from all the meetings of the House of the People during the current session?

Hon. Members: Yes.

Leave was granted.

ELECTION TO COMMITTEE

COUNCIL OF INDIAN INSTITUTE OF
SCIENCE, BANGALORE

Mr. Deputy-Speaker: I have to inform the House that upto 12 NOON on Tuesday, the 15th September, 1953, the time fixed for receiving nominations for the purpose of election of one member to serve on the Council of the Indian Institute of Science, Bangalore, in place of late Pandit Lakshmi Kanta Maitra, only one nomination was received. As there is only one candidate for the vacancy, I declare Shri G. R. Damodaran to be duly elected to the Council.

RESOLUTION RE PRESIDENT'S PROCLAMATION ON PEPSTU

The Minister of Home Affairs and States (Dr. Katju): I beg to move:

"That this House approves the continuance in force of the Proclamation issued by the President on the 4th March, 1953, under article 356 of the Constitution assuming to himself all the functions of the Government of the Patiala and East Punjab